

ITEM NO.49

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) Nos. 6095-6096/2021

(Arising out of impugned final judgment and order dated 07-02-2020 in CRLA Nos. 6302/2010 and 5432/2010 passed by the High Court of Judicature At Allahabad)

SUSHIL KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 100225/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 2441/2022 (II)

(IA No. 37631/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. K.L. Janjani, AOR
Mr. Anil Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Kailash J. Kashyap, Adv.
Mr. Sunil Kumar Srivastava, Adv.

Mr. M.Z. Chaudhary, Adv.
Mr. Ali Safeer Farooqi, Adv.
Mr. Tabarak Hussain, Adv.
Mr. S.K. Grover, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Mumtaz Alam Siddiqui, Adv.
Ms. Sachdeva Ramesh Kumar, Adv.

For Respondent(s)

Mr. Ratnakar Dash, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Harshit Gupta, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

Leave granted.

Trial Court records have already been received.

It has been submitted by the learned counsel for the appellants in appeal arising out of SLP(Crl.) nos. 6095-6096/2021 that the appellants are in custody for last about 13 years. The learned counsel for the appellant in appeal arising out of SLP(Crl.) no. 2441/2022 has submitted that the appellant in the said appeal is in custody for last about 19 years.

List for final hearing/disposal in the first week of September 2023.

It is clarified that the appellants shall be at liberty to apply for premature release/remission with the concerned respondent authorities. If any such representation/application is made, the same shall be decided by the respondent authorities in accordance with law.

It is also made clear that if the present appeals are not heard and decided within reasonable time for any reason, the appellants shall be at liberty to apply for their release on bail.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR